

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

Subject:- Appointment of Advocates as Oath Commissioners.

ORDER

No. 1299 of 2026 **RG/LP** **Dated** 18/10/2026

In exercise of powers vested under Chapter-XVII (Oath Commissioners) Rule 186 of The Jammu and Kashmir High Court Rules, 1999, Hon'ble the Chief Justice has been pleased to appoint below mentioned Advocates as Oath Commissioners for the **term of two years** and place of practice shown against their respective names with effect from the date of issuance of the order:-

S. No.	Name of the Applicant S/Shri/Smt	Date of Birth	Enrollment No. & Date	Place of Practice
1	Kanwal Kishore Singh S/O Sh Jai Dev Singh R/O Pogal, Tehsil Pogal Pristan (Ukhral), District Ramban	15.01.1993	JK-485/2023 Dt.25.05.2023 (Absolute License)	District Court Complex Ramban
2	Ms. Jamyang Dolkar D/O Sh Tashi Jigmet R/O Skabu House, Lamayuru, Tehsil Khaltse, District Leh.	03.11.1992	JK-167/2021 Dt.04.06.2021 (Absolute License)	District Court Complex Leh
3	Ms. Tania Hassan D/O Sh Gh Hassan Kumar R/O Nagam, Tehsil Banihal, District Ramban	02.12.2000	JK-1308/2023 Dt.18.12.2023 (Absolute License)	Munsiff Court Banihal

The Oath Commissioners, so appointed shall strictly comply with the conditions laid down in the Rules and maintain requisite registers and receipt books as required under Rule 190 to 195 of the said Rules.

Note:-

- **The Oath Commissioners shall hold office only for the term of validity under Rule 189 of the Jammu and Kashmir High Court Rules, 1999.**
- **All Oath Commissioners shall deposit their Registers and Counterfoils of the receipt books as maintained by them under Rule 110 and 112 respectively after expiry of the term of their appointment with the concerned District and Sessions Judge or Registrar, High Court, as the case may be, in terms of Rule 191 (4) and 195 of the Rules.**
- **Non-compliance of any of the Rules, Notifications or directions issued shall result in the termination of the appointment of defaulting Oath Commissioner without any notice to him/her under Rule 189(3) of the rules.**

By order


(Registrar Administration L.P.)

No. 36390-414 **RG/LP**

Dated 18/10/2026

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice(A).
2. Secretary to Hon'ble Mr. Justice Wasim Sadiq Nargal.
3. Secretary to Hon'ble Mr. Justice Rajesh Sekhri.

.....for information of their Lordships

4. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar
5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Registrar Rules, High Court of J&K and Ladakh, Srinagar
7. Registrar (I.T), High Court of J&K and Ladakh, Srinagar
8. Principal District & Sessions Judge, Ramban, Ladakh.
.....for compliance.
9. CPC e-Courts, High Court of J&K and Ladakh at Srinagar for uploading on the official website of J&K High Court.
10. President, J&K High Court Bar Association, Jammu.
11. President, Kashmir Advocates Association, Srinagar.
12. President, District Bar Association, Ramban, Ladakh.
13. Manager Govt. Press, Srinagar for publication in the next issue of Govt. Gazette.
14. Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
15. Concerened Advocate, Mr./Ms _____
.....for information and compliance.
16. Office File.

Mufaba 18/08/26
(Registrar Adminstration L.P)
(Signature) *(Signature)*